

MINUTES OF THE MEETING No. 20/11 dated 18.8.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem. Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P. Srivastava Dy. IA, Deptt. of C&PC (Chem. Div.)
4. Shri S.K. Aggarwal, DC (MSME)
5. Shri S.S. Sha, Dy. DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.19/11 for confirmation and confirmed and adopted the same without any change.

Case No M-160 NC No.20/11 Dated 18.8.10	M/ s Godrej Inds. Ltd, Mumbai 1) F.No.01/83/50/257/AM10/DES-IV RLA F.No.03/94/40/231/AM10 Lic.No.0310526183 dated 29.6.2009 2) F.No.01/83/50/258/AM10 RLA F.No.03/94/40/157/AM10 Lic.No.0310526187 dated 3) 01/83/50/885/AM09 RLA F.No.03/94/40/616/AM09 Lic.No.0310489889 dated 10.10.08 4) 01/83/50/947/AM09
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RLA F.No.03/94/40/724/AM09
 Lic.No. 0310492365 dated 31.10.2008
 5) 01/83/50/1308/AM09
 RLA F.No.03/94/40/880/AM09
 Lic.No.0310501206 dated 5.1.2009
 6) 01/83/50/1215/AM09
 RLA F.No.03/94/40/795/AM09
 Lic.No.0310496595 dated 4.12.2008
 7) 01/83/50/1218/AM09
 RLA F.No.03/94/40/847/AM09
 Lic.No.0310499187 dated 22.12.2008
 8) 01/83/50/733/AM10
 RLA F.No.03/94/40/313/AM10
 Lic.No.0310542657 dated 27.10.2009
 9) 01/83/50/844/AM09
 RLA F.No.03/94/40/574/AM09
 Lic.No.0310488033 dated 26.9.2008
 10) 01/83/50/743/AM10
 RLA F.No.03/94/40/686/AM10
 Lic.No.0310546309 dated 18.11.2009.

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/62/2008/Ch.II dated 18.8.2010, the Committee decided to correct the error in the quantity mentioned against the import item at S.No.2 ‘Copper Chromite Catalyst’ as under:-

From	To
Copper Chromite Catalyst – 0.0004 Kg	Copper Chromite Catalyst – 0.004 Kg

The quantity and other description mentioned in the minutes will remain the same as per their respective ALC Meeting.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-161 NC No.20/11 Dated 18.8.10	M/ s JMG Corporation Ltd, Gurgaon F.No.01/82/50/632/AM06/DES-IV RLA F.No.05/24/40/356/AM06 Lic.No.0510166277 dated 12.9.2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of C&PC(PC Div). Accordingly the case may be re-listed on 15.9.2010.

Case No M-162 NC No.20/11 Dated 18.8.10	M/ s Venus Ethoxyethers (P) Ltd, Goa F.No.01/83/50/56/AM06/DES-IV RLA No.17/24/40/0007/AM06 Lic.No.1710001037 dated 3.5.2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of C&PC(PC Div). Accordingly the case may be re-listed on 15.9.2010.

Case No M-163 NC No.20/11 Dated 18.8.10	M/ s Venus Ethoxyethers (P) Ltd, Goa F.No.01/83/50/1789/AM08/DES-IV RLA No.17/24/40/0126/AM08 Lic.No.1710001878 dated 3.1.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 17.8.2010, the Committee decided to amend the description of export item to read as under:-

From	To
OLEYL CETYL ALCOHOL 40 MOLES ETHOXYLATES	OLEYL CETYL ALCOHOL POLYGLYCOL ETHER 40 EO (C12/14 ALCOHOL)

The quantity and other description mentioned in the minutes of ALC M.No. 7/83 dated 14.5.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 20/83-ALC1/2010 **MEETING DATE** : 18.08.2010

1	Case No.: 958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.7.2010 issued by this office.. Reminder issued on 10.8.2010. Accordingly the case may be re-listed on 15.9.2010.			

2	Case No.: 511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.7.2010 issued by this office.. Reminder issued on 10.8.2010. Accordingly the case may be re-listed on 15.9.2010.			

	Case No.: 538/24/83-ALC1/2007	Partv Name:HIMADRI CHEMICALS &	Meet No/Date:20/83-ALC1/2010	Status:Case
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3		INDS. LTD.	18.08.2010	Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.7.2010 issued by this office.. Reminder issued on 10.8.2010. Accordingly the case may be re-listed on 15.9.2010.			

4	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.7.2010 issued by this office.. Reminder issued on 10.8.2010. Accordingly the case may be re-listed on 15.9.2010.			

5	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm vide letter dated 3.5.2010. Reminder issued on 5.7.2010. Last reminder issued on 23.8.2010. Accordingly the case may be re-listed on 15.9.2010.			

	Case No.:17/5/83-ALC1/2010	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
	HQ File :01/83/050/01165/AM09/	RLA File :07/24/040/00561/AM09/	Lic.No/Date:0710062448 20.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/49/2008-Ch.II dated 18.8.2010, the Committee decided to approve the case as under:-			

	Export Item	Qty.	Import Item	Qty.
6	Hiper GP3 Gear Oil Additive for automotive and industrial applications Containing 1) 44% of Addco 402 G (Sulphurized di-isobutylene) 2) 0.80% of Lubrizol 859 (Hydroxy Alkyl Carboxylic ester – Succinic Acid of C-12 Alcohol) 3) 1% of Lubrizol 889 D (Ester Copolymer – Ethylene oxide and Propylene Oxide) 4) 0.10% of Lubrizol 5172 A (Substituted Thiadiazole – butyl ester of Dimercapto Thiadiazole)	1 Kg	1) Addco 402 G (Sulphurized di-isobutylene) 2) Lubrizol 859 (Hydroxy Alkyl Carboxylic ester – Succinic Acid of C-12 Alcohol) 3) Lubrizol 889 D (Ester Copolymer – Ethylene oxide and Propylene oxide) 4) Lubrizol 5172 (Poly ether-esters of succinic Acid)	0.448 Kg 0.008 Kg 0.01 Kg 0.001 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

7	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:08.09.2010
Decision : The case was listed in the M.No.19/83 dated 11/8/2010 and defer for 8/9/10.				

8	Case No.:17/5/83-ALC1/2010	Party Name:PI Inds. Ltd, Jaipur	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
	HQ File :01/83/050/0082/AM11/	RLA File 137/24/040/0013/AM10/	Lic.No/Date:0710063295 26.02.2009	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.9/83-ALC1/2010 dt. 2.6.2010..			

9	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda. The written comments furnished by TA(A.K Aggarwal, Jt.IA) was found incomplete and Committee directed TA to bring revised comments.Accordingly the case may be re-listed on 15.9.2010			

10	Case No.:6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171 01.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.15/83 dated 14/7/2010 . Hence the case is withdrawn.			

11	Case No.:15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.19/83 dated 11/8/2010 . Hence the case is withdrawn.			

	Case No.:16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
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12	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.19/83 dated 11/8/2010 . Hence the case is withdrawn.				

13	Case No.:38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
	HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of M/o Steel vide U.O.No.2(9)/2006-TW dated 12.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	NITRIDE BONDED SILICON CARBIDE BRICKS (SiC 75-80%)	150.000 MT	1) SILICON CARBIDE GRAINS 2) SILICON METAL	126 MT 17 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

14	Case No.:5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010			

15	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:15.09.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010

16	Case No.: 7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010			

17	Case No.: 8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010			

18	Case No.: 9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010			

19	Case No.: 17/53/83-ALC1/2009	Party Name:AQUAGEL CHEMICALS PVT. LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/01004/AM10/	RLA File :37/24/040/00002/AM10/	Lic.No/Date:3710001167 21.01.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27/8/2010 issued by this office. Accordingly the case may be re-listed on			

15.9.2010..

20	Case No.:18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657 25.01.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. of VVO&F vide letter dated 27.8.2010. Accordingly the case may be re-listed on 15.9.2010.			

21	Case No.:23/53/83-ALC1/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/01010/AM10/	RLA File :05/23/040/00180/AM10/	Lic.No/Date:0510258423 12.02.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 15.9.2010.			

22	Case No.:4/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00931/AM10/	RLA File :10/24/040/00114/AM10/	Lic.No/Date:1010037280 22.02.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010.			

23	Case No.:8/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00935/AM10/	RLA File :10/24/040/00121/AM10/	Lic.No/Date:1010037284 22.02.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010.			

24	Case No.:9/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00936/AM10/	RLA File :10/24/040/00129/AM10/	Lic.No/Date:1010037285 22.02.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010.			

25	Case No.:10/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00937/AM10/	RLA File :10/24/040/00130/AM10/	Lic.No/Date:1010037286 22.02.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010.			

26	Case No.:11/49/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o PNG vide letter dated 27.8.2010. Accordingly the case may be re-listed on 15.9.2010.			

27	Case No.:12/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00939/AM10/	RLA File :10/24/040/00110/AM10/	Lic.No/Date:1010037289 22.02.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010.			

	Case No.:13/49/83-ALC1/2009	Partv Name:SYNTHITE INDUSTRIES	Meet No/Date:20/83-ALC1/2010	Status:Case
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28		LIMITED	18.08.2010	Deferred
	HQ File :01/83/050/00940/AM10/	RLA File :10/24/040/00132/AM10/	Lic.No/Date:1010037290 22.02.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010.				

29

Case No.:5/53/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
HQ File :01/83/050/00992/AM10/	RLA File :05/24/040/00522/AM10/	Lic.No/Date:0510260646 17.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 18.8.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	TENDER CARE VANILLA	100 Kg	
-			
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	BEESWAX LIGHT YELLOW	6.0300 Kg	
2.	PARAFFIN WAX	6.0300 Kg	
3.	ACETYLATED LANOLIN/ACYLAN UK	5.0250 kg	
4.	dl-alpha TOCOPHERYL ACETATE/VIT. E ACETATE	0.5025 Kg	
5.	FRAG. 406247 VANILLA GRASS (PERFUME)	1.0050 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.:2/53/83-ALC1/2009	Partv Name:KANCOR INGREDIENTS	Meet No/Date:20/83-ALC1/2010	Status:Case
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30		LIMITED	18.08.2010	Deferred
	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/	Lic.No/Date:1010037743 18.03.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010.			

31	Case No.:8/53/83-ALC1/2009	Party Name:VACMET INDIA LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00995/AM10/	RLA File :06/24/040/00048/AM10/	Lic.No/Date:0610017474 18.03.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 18.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Whether export in sheet form or roll form 2. Size of the export product 3. Size of rolls to be imported Accordingly the case may be re-listed on 15.9.2010.			

32	Case No.:1/4/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00057/AM11/	RLA File :05/24/040/00358/AM10/	Lic.No/Date:0510262352 13.04.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27/8/2010 issued by this office. Accordingly the case may be re-listed on 15.9.2010..			

	Case No.:5/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HO File :01/83/050/00061/AM11/	RLA File :09/24/040/00009/AM11/	Lic.No/Date:0910041706	Defer

33			19.04.2010	Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.9.2010.				

34	Case No.: 6/4/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status: Case Deferred
	HQ File :01/83/050/00062/AM11/	RLA File :04/24/040/00336/AM10/	Lic.No/Date:0410113188 19.04.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 27.8.2010.. Accordingly the case may be relisted on 15.9.2010			

35	Case No.: 8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status: Case Deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.9.2010.			

36	Case No.: 9/4/83-ALC1/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status: Case Deferred
	HQ File :01/83/050/00065/AM11/	RLA File :05/24/040/00531/AM10/	Lic.No/Date:0510262669 20.04.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 27.8.2010.. Accordingly the case may be relisted on 15.9.2010			

	Case No.: 4/8/83-ALC1/2010	Party Name:P.S. PRESS SERVICES PVT LTD	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status: Case Deferred
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37	HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date:0510264439 17.05.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 27.8.2010.. Accordingly the case may be relisted on 15.9.2010			

38	Case No.:5/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date:0310574852 18.05.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 18.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Manufacturing process in detail 2. Percentage wastage claimed in the production process 3. Percentage solid content in import item at S.No.2, i.e. Nitro Cellulose Binder. 4. Material balance between import and export in terms of pigment and solid resin Accordingly the case may be re-listed on 15.9.2010.			

39	Case No.:6/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date:0310574924 18.05.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 18.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Manufacturing process in detail 2. Clarification regarding different wastage for different raw material since the process seems to be mixing process 3. Material balance between import and export in terms of pigment and solid resin			

Accordingly the case may be re-listed on 15.9.2010.

40	Case No.:7/8/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00120/AM11/	RLA File :09/24/040/00041/AM11/	Lic.No/Date:0910042077 19.05.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA on 27.8.2010 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 15.9.2010.			

41	Case No.:1/12/83-ALC1/2010	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00176/AM11/	RLA File :05/24/040/00546/AM10/	Lic.No/Date:0510265842 10.06.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 18.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Past production and consumption certificate from date of production till date duly certified by Central Excise 2. Details of manufacturing process indicating use of each chemical in production 3. Justification for wastage asked for indicating wastage at different stage of manufacture 4. Whether any bi-product is obtained, if so, commercial value thereof. Accordingly the case may be re-listed on .15.9.2010.			

42	Case No.:2/12/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00177/AM11/	RLA File :02/24/040/00015/AM11/	Lic.No/Date:0210143227 10.06.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for			

wants of comments from the DIPP. Accordingly the case may be re-listed on 15.9.2010.

43	Case No.:3/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00178/AM11/	RLA File :02/24/040/00036/AM11/	Lic.No/Date:0210143233 10.06.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from DBT. Accordingly the case may be re-listed on 15.9.2010.			

44	Case No.:4/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00179/AM11/	RLA File :02/24/040/00037/AM11/	Lic.No/Date:0210143235 10.06.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from DBT. Accordingly the case may be re-listed on 15.9.2010.			

45	Case No.:5/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00180/AM11/	RLA File :02/24/040/00038/AM11/	Lic.No/Date:0210143237 10.06.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from DBT. Accordingly the case may be re-listed on 15.9.2010.			

	Case No.:6/12/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
	HQ File :01/83/050/00181/AM11/	RLA File :03/94/040/00239/AM11/	Lic.No/Date:0310578250 10.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 18.8.2010, the Committee decided to approve the case as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners (One Side Silicone Coated Paper) 80 to 85 GSM	1 Kg

46

Import Item

S.No.	Description of Item	Quantity
1.	Glassine Release Base paper in Jumbo Rolls of Rel. GSM	1.05 Kg
2.	Silicon Polymers (100% Solid)	2.1 gms/sq.meter of export in content
3.	Catalyst for Silicone	0.021 gms/sq. meter of export in content
4.	Cross Linker for Silicone	0.0735 gms/sq.meter of export in content

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

47

Case No.: 10/12/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status: Case Deferred
HQ File :01/83/050/00185/AM11/	RLA File :05/24/040/00099/AM11/	Lic.No/Date:0510266017 14.06.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27/8/2010 issued by this office. Accordingly the case may be re-listed on 15.9.2010..			

Case No.: 11/12/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status: Case Deferred
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48	HQ File :01/83/050/00186/AM11/	RLA File :03/95/040/00182/AM11/	Lic.No/Date:0310578750 14.06.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010				

49	Case No.:12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.9.2010.				

50	Case No.:3/16/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00270/AM11/	RLA File :03/95/040/00572/AM10/	Lic.No/Date:0310582347 07.07.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010				

51	Case No.:4/16/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00271/AM11/	RLA File :02/24/040/00044/AM11/	Lic.No/Date:0210144758 09.07.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 15.9.2010.				

	Case No.:5/16/83-ALC1/2010	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
	HQ File :01/83/050/00272/AM11/	RLA File :03/95/040/00247/AM11/	Lic.No/Date:0310582845 09.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div) vide U.O.No.14010/49/2009/Ch.III dated 27.7.2010, the Committee decided to approve the case on repeat basis as under:-

52	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent / Optima Brightening Agent / Ultra wite RN-1 (containing : 1,4 Bis (O- Cyanostyryl) Benzene 21%)	1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene 2. Vinyl Pyrollidon Co-Polymer (Solid content 30% in Aqueous solution)	0.214 Kg 0.082 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.:6/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00273/AM11/	RLA File :03/95/040/00046/AM11/	Lic.No/Date:0310582885 09.07.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010			

54	Case No.:7/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00274/AM11/	RLA File :03/95/040/00119/AM11/	Lic.No/Date:0310582892 09.07.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010			

55	Case No.:8/16/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00275/AM11/	RLA File :04/24/040/00080/AM11/	Lic.No/Date:0410115424 12.07.2010	Defer Date:15.09.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010

Case No.: 10/16/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status: Case Approved
HQ File :01/83/050/00277/AM11/	RLA File :05/24/040/00140/AM11/	Lic.No/Date:0510268097 13.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 18.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	SPICY GINGERBREAD HAND CREAM	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	TUBE SPICY GINGERBREAD HAND CREAM (REL SIZE)	Net + 0.5 %
2.	BITREX 20% ALC. SOLUTION (ALCOHOL DENAT, DENATONIUM BENZOATE)	0.0101 Kg
3.	FRAGRANCE E _ 0716656-01 SPICY GINGERBREAD (PERFUME)	0.3015 Kg
4.	CITHROL GMS GE 8488 (PASTILLES)/GLYCERYL STEARATE SE	1.0050 Kg
5.	PRISTERINE 9559/STEARIC ACID P1855	0.2211 Kg
6.	CRODAMOL CAP (CETEARYL ETHYLHEXANOATE & ISOPROPYL MYRISTATE)	0.4523 kg
7.	SWEET ALMOND OIL (PRUNUS AMYGDALUS	0.5025 Kg

	DULCIS)	
8.	SODU WODOPOTLENEK CZ NAOH/SODIUM HYDROXIDE	0.0905 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:11/16/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Approved
HQ File :01/83/050/00278/AM11/	RLA File :05/24/040/00141/AM11/	Lic.No/Date:0510268100 13.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 18.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	ALMOND RICE PUDDING HAND CREAM	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	TUBE RICE PUDDING WITH ALMONG HAND CREAM (REL SIZE)	Net + 0.5 %
2.	BITREX 20% ALC. SOLUTION (ALCOHOL DENAT, DENATONIUM BENZOATE)	0.01005 Kg
3.	FRAGRANCE E 246378 RICE PUDDING (PERFUME)	0.3015 Kg
4.	CITHROL GMS GE 8488 (PASTILLES)/GLYCERYL STEARATE SE	1.0050 Kg
5.	PRISTERINE 9559/STEARIC ACID P1855	0.2211 Kg
6.	CRODAMOL CAP (CETEARYL ETHYLHEXANOATE	0.4523 kg

	& ISOPROPYL MYRISTATE)	
7.	SWEET ALMOND OIL (PRUNUS AMYGDALUS DULCIS)	0.5025 Kg
8.	SODU WODOPOTLENEK CZ NAOH/SODIUM HYDROXIDE	0.0905 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

58	Case No.:1/20/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00318/AM11/	RLA File :03/94/040/00397/AM11/	Lic.No/Date:0310586180 05.08.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010			

59	Case No.:2/20/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00319/AM11/	RLA File :03/94/040/00401/AM11/	Lic.No/Date:0310586187 05.08.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010			

60	Case No.:5/20/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00322/AM11/	RLA File :03/95/040/00809/AM10/	Lic.No/Date:0310586299 06.08.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010			

61	Case No.:3/20/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00320/AM11/	RLA File :03/94/040/00365/AM11/	Lic.No/Date:0310586276 06.08.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010			

62	Case No.:4/20/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00321/AM11/	RLA File :03/94/040/00364/AM11/	Lic.No/Date:0310586278 06.08.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010			

63	Case No.:6/20/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00323/AM11/	RLA File :03/94/040/00409/AM11/	Lic.No/Date:0310586381 06.08.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010			

64	Case No.:7/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00324/AM11/	RLA File :09/24/040/00174/AM11/	Lic.No/Date:0910043028 10.08.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010			

	Case No.:8/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
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65	HQ File :01/83/050/00325/AM11/	RLA File :09/24/040/00173/AM11/	Lic.No/Date:0910043029 10.08.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010				

66	Case No.:9/20/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00326/AM11/	RLA File :03/95/040/00310/AM11/	Lic.No/Date:0310586670 10.08.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010				

67	Case No.:10/20/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00327/AM11/	RLA File :03/95/040/00032/AM11/	Lic.No/Date:0310586673 10.08.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010				

68	Case No.:11/20/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00328/AM11/	RLA File :03/95/040/00276/AM11/	Lic.No/Date:0310586781 10.08.2010	Defer Date:15.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 15.9.2010				

69	Case No.:12/20/83-ALC1/2010	Party Name:SYNERGY BIO SYNTHESIS PVT.LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00329/AM11/	RLA File :05/24/040/00163/AM11/	Lic.No/Date:0510270206 10.08.2010	Defer Date:15.09.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 15.9.2010.

70	Case No.:13/20/83-ALC1/2010	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:20/83-ALC1/2010 18.08.2010	Status:Case Deferred
	HQ File :01/83/050/00330/AM11/	RLA File :34/24/040/00084/AM11/	Lic.No/Date:3410027669 11.08.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 15.9.2010.			

Date:31.08.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer